

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/226(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	SHIVANI ENTERPRISES VS KEJRIWAL MIINIING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Ms. Rishika Kumar, Adv. ] For the Operational Creditor

Mr. Amir Bavani, Adv. ]

Mr. Shaunak Mitra, Adv. ] For the Corporate Debtor

Mr. Saurodip Banerjee, Adv. ]

Ms. Rishika Goyal, Adv. ]

**ORDER**

1. Learned Counsel for the Operational Creditor present. Learned Counsel for Corporate Debtor present.
2. The Corporate Debtor is ready with the Demand Draft to tender payment i.e., the principal amount due.
3. Since the learned Counsel for the Operational Creditor is appearing online, and the Demand Draft is difficult to hand-over, learned Counsel for the Operational Creditor assures that a representative would collect the Demand Draft from the learned Counsel Mr. Shaunak Mitra appearing for the Corporate Debtor.
4. In view of this, the learned Counsel for the Operational Creditor is directed to get instruction from her client about pursuing the matter.
5. List this matter on **29<sup>th</sup> April, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**